A. stock exchange can suspend trading of scrips of a company for any violation of the listing agreement, suspected price manipulation in scrips, directions from regulatory authorities including SEBI and suspension of scrips by other stock exchanges. The listing agreement, *inter alia*, contains requirements relating to dissemination of information to the market and corporate governance. If the company concerned does not comply with these requirements, investment decisions taken by investors may not be adequately informed. However, suspension of trading can affect existing investors adversely since it may not leave an exit route. Therefore, whenever suspension is to beeffected, prior intimation is given to the market. As a result, potential investors are warned while the existing investors have advance intimation. The suspension is revoked when the company complies with the requirements of listing.

Loopholes in Anti-defection Law

*709. SHRI GHULAM NABI AZAD: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government agree that there are some loopholes in the antidefection law;
 - (b) if so, whether any measures are being taken to rectify the same; and
 - (c) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI): (a) to (c) Yes, Sir. The Government is aware of shortcomings in the Anti-defection Law. Proposals relating to amendment of the law were accordingly included in the agenda for the meeting of political parties held on the 22nd May, 1998 but the discussion on the issue was deferred. In case, a consensus emerges amongst political parties on amendments to be made in the law, the Government would consider to bringing a Bill for giving effect to the proposals.

World Water Forum Conference

*710. SHRI K. KALAVENKATA RAO: SHRI YADLAPATI VENKAT RAO:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Godavari Water issue was discussed at the Hague meet of the World Water Forum Conference which was held from 16th to 23rd March; and (b) if so, the action proposed to harness Godavari Waters for around development of the backward and water-scarce Telengana region of Andhra Pradesh?

THE MINISTER OF WATER RESOURCES (DR. CR THAKUR): (a) and (b) The Godavari Water issue was not in the Agenda for discussion at the World Water Forum Conference held in the Hague, Netherlands from 17th to 22nd March, 2000. However, Government of Andhra Pradesh has prepared an Action Plan to harness Godavari Water comprising of six projects of which reports of only two projects, namely Inchampalli and Polavaram were received from Government of Andhra Pradesh. The reports were examined and Government of Andhra Pradesh have been advised to resolve the inter-State issues and submit detailed projects reports taking into account the observations of Central Water Commission.

Tourism project for North Cachar Hills District

- *711. SHRI PRAKANTA WARISA: Will the Minister of TOURISM be pleased to state:
- (a) whether Government have received a proposal for a tourism project pertaining to North Cachar Hills District recommended by the State Government of Assam during the year 1999-2000; and
- (b) if so, the action taken or proposed to be taken thereon alongwith the latest progress in this regard?

THE MINISTER OF TOURISM AND CULTURE (SHRI ANANTH KUMAR): (a) No such proposal prioritised and in the prescribed format has been received from the Government of Assam by the Ministry of Tourism during the year 1999-2000.

(b) Question does not arise.

Opening of LIC 'Branches in Meghalaya

- *712. SHRI ONWARD L. NONGTDU: Will the Minister of FINANCE be pleased to state:
- (a) the number of branches of the Life Insurance Corporation in Meghalaya alongwith locations thereof;
- (b) whether there is any proposal under consideration of Government to open more branches of LIC in the State; and